



# CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36 Janpath,  
New Delhi-110001, Phone 23353503 FAX: 23753923

Petition No. 317/TD/2023

Dated: 12.12.2023

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)

An application for the grant of a Category-V trading licence for inter-State trading in electricity all over India has been made before the Commission by Viiid Power Trading Private Limited, 201, Harekrishna, Plot No. 8, JVPD Scheme, Vile Parle, Juhu, Mumbai-400049.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State trading licence to Viiid Power Trading Private Limited before the Commission can be accessed at the website <https://viiidpowertrading.com> or inspected by any person in the Commission's office by following the laid down procedure.

3. On consideration of the material available on record, the Commission is satisfied that prima facie the applicant qualifies for the grant of a licence for inter-State trading in electricity and by order dated 30.11.2023, the Commission has proposed to grant a Category-V licence to the applicant for inter-State trading in electricity all over India.

4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant a licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by **2.1.2024** at the above noted address. The objections or suggestions received after the specified date shall not be considered.

5. The application shall be taken up for further hearing by the Commission on **5.1.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary